

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 02<sup>nd</sup> day of November 2018

Original Application No. 330/01727 of 2014

Hon'ble Mr. Rakesh Sagar Jain, Member – J

Ajeet Singh, S/o Late Ram Prakash, R/o Village & Post Kuian Khera, District Farrukhabad.

. . .Applicant

By Adv : Shri M.K. Yadav

**V E R S U S**

1. The Union of India through it's Secretary, Ministry of Ministry of Post and Telecommunications,
2. The Post Master General, Kanpur Region, Kanpur.
3. The Superintendent of Post Offices, Fatehgarh.

. . .Respondents

By Adv: Shri R.K. Srivastava

**O R D E R**

Heard M.K. Yadav, learned counsel for the applicant, Shri R.K. Srivastava, learned counsel for the respondents.

2. The brief facts of the case are that the application of the applicant for compassionate appointment is pending before the respondent No. 2 / competent authority. The limited point of the applicant is that the respondents have not disposed of the case of the applicant for compassionate appointment wherein he seeks appointment on compassionate ground after the death of his father Sri Ram Prakash who died in harness on 05.11.1992.
3. I have heard learned counsel for the parties and gone through the record.

4. The limited prayer in this case of applicant is that his application for compassionate appointment should be decided by the respondents. Admittedly there is no dispute that the application seeking compassionate appointment is still pending for disposal with the respondents. In these circumstances respondent No. 2 / competent authority is directed to consider the application of the applicant for compassionate appointment within a period of 02 months, by passing reasoned and speaking order, under intimation to the applicant, from the date of receipt of a certified copy of this order. In case the respondents require more documents they will be at liberty to ask the applicant for filing said documents. In case documents are sought by the respondents, they will be at liberty to approach this Tribunal, seeking extension of time for disposing of the application of the applicant for compassionate appointment.

5. The OA is disposed of accordingly. There is no order as to costs.

**(Rakesh Sagar Jain)**  
Member (J)

/pc/